

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 625
CP-34/241-242/ND/2024

IN THE MATTER OF:
M/s MGF Developments Ltd

...APPLICANT

Vs.

M/s. Emaar MGF Construction Pvt Ltd.

...RESPONDENT

Section
U/s 241-242

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Mr. Arun Sri Kumar and Mr. Atharv Gupta, Advs.,

For the Respondent

:Mr. Sunil Mund and Mr. M.K. Singh, Advs. for R7., Ms. Shivangi Bajpai, Mr. Mehul Parti, Mr. Gyanendra Singh, Mr. Sudhir Makkar, Sr. Adv., Ms. Saumya Gupta and Mr. Ashish Joshi, Advs. for R2., Mr. Krishnamohan K. Menon and Ms. Parul Sachdeva, Advs. for R-1.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the R-1 and R-7 are present and sought time to reply. Time prayed is granted. Ld. Senior Counsel on behalf of the R-2 is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Ld. Counsel for R-2 may approach the Registry and cure the defects, so that the same is reflected on the e-portal. None appeared on behalf of R-3 to R-6. One more last opportunity is given to R-3 to R-6 to file their reply. Liberty is also granted to Petitioner to file their Rejoinder, if any. List the matter on **11.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)